

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-502**  
IB-250/ND/2022

**IN THE MATTER OF:**

Naresh Kumar

**.....Applicant**

**Vs.**

M/s. International Land Developers Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Prateek Jain, Ms. Astha Sagar, Adv.

For the Respondent : Mr. Kunal Godhwani, Adv.

**ORDER**

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that the CIRP against the Corporate Debtor has already been ordered by order of Court IV in CP(IB)-357 of 2022 passed on 29.02.2024, however, that order has been challenged before the Hon'ble NCLAT and Hon'ble NCLAT has stayed the further proceeding in the matter and the next date of hearing before the Hon'ble NCLAT is 15.05.2024, therefore, list this matter on **21.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**